- (a) the total value of foreign exchange earned by the Cotton Corporation of India Limited through export of cotton during the last three years;
- (b) whether any fresh allocation of export quota has been made to the CCI for the years 1989-90; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): (a) The Cotton corporation of India earned foreign exchange to the extent of Rs. 131.56 crores on its export of cotton during the three years 1985-86, 1986-87 and 1987-88.

(b) and (c). During the current cotton year 1988-89, Government have released an export quota of 50,000 bales of Extra Long Staple cotton and 1241 bales of Bengal Deshi for export by the Cotton Corporation of India Ltd.

## Conversion of LIG into MIG Plots under Rohini Scheme

- 7041. SHRI RAM SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the number of registrants for LIG and MIG category of plots under the Rohini Residential Scheme of the DDA yet to be allotted the plots;
- (b) the likely time schedule by which the registrants will be allotted the plots;
- (c) the number of representations received by the DDA for expediting the applications of registrants for conversion of LIG plots into MIG plots during 1988 and 1989 so far; and
  - (d) the time by which such applications

will be processed and their requests acceded to?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):

(a)	LIG	•	25,213	-
	MIG	-	18,644	

- (b) Delhi Development Authority will allot the plots to the remaining registrants within the next five years in a phased manner.
  - (c) Four in 1988 and one in 1989.
- (d) There is no provision in the Rohini Residential Scheme for change of category and as such the question of consideration of the request received by DDA and referred to in reply to part (c) above, does not arise.

[Translation]

## Modernisation of Jute Mills Under **NJMC**

SHRI BALWANT SINGH RA-7042. MOOWALIA: SHRI DINESH GOSWAMI:

Will the Minister of TEXTILES be pleased to state:

- (a) whether it had been decided recently to modernise the jute mills running under the National Jute Manufactures Corporation in view of their running loses;
- (b) if so, the total amount allotted under this scheme during the last three years;
- (c) whether this amount has been utilised for modernisation upto a limited extent;
  - (d) if so, whether the production has

123

come down after implementation of this scheme; and

(e) if so, the additional steps being taken by Government to check losses in these mills?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): (a) to (e). Government has approved in October, 1982 Modernisation and Renovation (M/R) Schemes for 5 units of NJMC. The following amounts were allotted under the scheme during the last three years:-

1986-87	•••	Rs. 2.24 Crore
1987-88	•••	Rs. 2.00 Crore
1988-89		Rs. 1.00 Crore

The figures of production for last three years in respect of the mills where the schemes are under implementation are given below:-

1986-87	•••	120.1 <b>M</b> T
1987-88	•••	95.9 MT
1988-89		122.2 MT

The figures of production were low in 1987-88 because of 73 days strike. The following steps are being taken to reduce losses:-

- To complete the projected M/R Scheme to achieve further improvement in capacity utilisation.
- ii) Introduction of new technology.
- iii) Production diversification.
- iv) Reduction of input costs.

[English]

## **Nationalization of Stone Quarries**

7043. DR. DATTA SAMANT: Will the Minister of LABOUR be pleased to state:

- (a) whether the Commission constituted by the Supreme Court to investigate into the working of the stone quarries and crushers in Faridabad has recommended nationalisation of this industry; and
- (b) if so, the steps Government are taking in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALVIYA): (a) and (b). It is understood that Dr. M. Jain, Associate Fellow, National Labour Institute, who was directed by the Supreme Court to inquire and report whether the directions given by the Supreme Court in the writ Petition No. 2135 of 1982 had been complied with or not, has recently submitted his report to the Supreme Court. The Ministry of Labour has not received a copy of the said report.

## **Encroachment of Land in Vasant Vihar**

7044. SHRI RAM PUJAN PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether C.P.W.D. authorities concerned with Vasant Vihar Central Government Housing Complex, New Delhi were responsible for unauthorised encroachment on the land due to which the authorities demolished even the Temple got constructed by the residents sometime in 1987-88; if so, the details in this regard;
- (b) whether the land earmarked for MCD Primary School and Delhi Administration School has been encroached upon by the Chinmaya School; if so, the officers responsible therefor and the action taken against them; and
- (c) the reason for demolishing the unauthorised temple and not reclaiming the